

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY-1

CAMP: NAGPUR

St. N. 164/94  
O.A. No. \_\_\_\_/94

V.S. Ganvir ..Applicant

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

APPEARANCE:

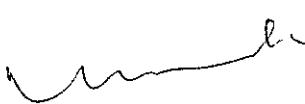
Mr. G. Choube  
counsel for the applicant

Mr. Mishra for Mrs. Indira Bodade  
counsel for the respondents

ORAL JUDGMENT: DATED: 15.7.94  
(Per: M.S.Deshpande, Vice Chairman)

Heard the counsel. Shri Mishra, counsel for the respondents states that decision has been taken to pay Subsistance Allowance to the applicant from 15.3.90 and that the amount would be paid within one month from to day.

2. In view of this statement nothing survives in this application. The respondents are directed to pay the subsistance allowance according to the rules to the applicant from 15.3.1990 onwards within one month from to-day. Until the payment is made the stay to the inquiry initiated on the basis of the letter dated 6.6.94 would <sup>continue to</sup> ~~not~~ operate. The respondents are at liberty to proceed with the inquiry ~~in accordance~~ with the law after payment of Subsistance Allowance. With these directions the O.A. is disposed of. No order as to costs.

  
(M.S.Deshpande)  
Vice Chairman